



2026:AHC:17237

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 44515 of 2025

Savitri Devi

.....Petitioner(s)

Versus

The Additional Commissioner Judicial Prayagraj
Division And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Meena Mishra, Vinit Mishra
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.1-Additional Commissioner, Prayagraj Division, Prayagraj to decide appeal being Case No.1452/2022, Computerized Case No.C202202000001452 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of three months but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 22, 2026

Pramod Tripathi